

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 459/99

Wednesday, this the 21st day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

M.K. Sivaraman,
S/o. Krishnan Nair,
Temporary Status Mazdoor,
Office of the Sub Divisional Officer,
Telegraphs, Chalakkudy,
residing at Painkail House,
Vekkikulangara, Trichur District.

...Applicant

o By Advocate Mr. M.R. Rajendran Nair

Vs.

1. Sub Divisional Officer,
Telegraph, Chalakkudy.
2. The General Manager,
Telecom, Trichur.
3. Union of India represented by
The Secretary to Government of India,
Ministry of Communications,
New Delhi.

...Respondents

By Advocate Mr. K. Kesavankutty, ACGSC

The application having been heard on 21.4.99, the
Tribunal on the same day delivered the following:

ORDER

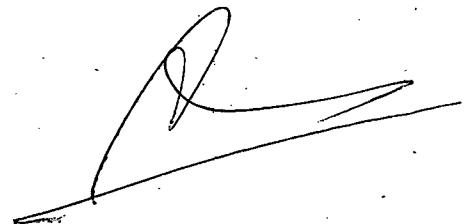
The applicant seeks to declare that he is entitled to be regularised as Group 'D' employee with effect from 1994, the date on which he completed three years of continuous service after conferment of temporary status and to direct the respondents to regularise him as Group 'D' with all consequential benefits.

2. When the O.A. was taken up for admission hearing, the learned counsel appearing for the applicant submitted that it is suffice to direct the second respondent to dispose of A-3 representation dated 16.3.99 within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the second respondent is directed to consider and pass appropriate orders on A-3 representation within two months from today.

4. O.A. is disposed of as above. No costs.

Dated the 21st day of April, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-3:

True copy of the representation dated 16.3.99 submitted by the applicant to the second respondent.